

GOVERNMENT OF INDIA  
MINISTRY OF COMMERCE & INDUSTRY  
(DEPARTMENT OF COMMERCE)

**LOK SABHA**  
**UNSTARRED QUESTION NO. 3912**  
**TO BE ANSWERED ON 27<sup>th</sup> MARCH, 2017**

**IRREGULARITIES IN FDDI**

**3912. SHRI C.R. PATIL:**

Will the Minister of **COMMERCE & INDUSTRY** (वाणिज्य एवं उद्योग मंत्री) be pleased to state:

- (a) whether any benchmark has been set up for making appointments to the higher posts in the Footwear Design & Development Institute (FDDI) including the post of Executive Director keeping in view the status of FDDI as an academic institution and if so, the details thereof;
- (b) whether the faculties at FDDI are not as per the norms of UGC for degree courses and teaching UG and PG students and if so, the details thereof along with the authority under which all such posts have been allowed to be filled up;
- (c) whether any inquiry has been ordered to investigate such serious lapse/ irregularity and if so, the details thereof along with the time by which remedial action would be taken in this regard;
- (d) the details of the qualifications as well as work experience of such officers along with the packages and perks available to each of the Executive Director and other higher posts at FDDI;
- (e) the details of provisions/rules under which FDDI is still continuing to hold examinations under Mewar University at its various campuses whereas it was reportedly agreed between FDDI and Mewar University that all activities related to examination would be undertaken at the main campus of Mewar University; and
- (f) the action taken to fix the responsibility in FDDI degree issue along with the steps being taken to solve the said issue and save the lives of students?

**ANSWER**

वाणिज्य एवं उद्योग राज्य मंत्री (श्रीमती निर्मला सीतारमण) (स्वतंत्र प्रभार)  
THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY  
(INDEPENDENT CHARGE)  
(SMT. NIRMALA SITHARAMAN)

(a), (b)& (d): The FDDI is an autonomous organization registered under the Societies Registration Act, 1860. It's affairs, including appointments to all posts, are administered, directed and controlled by the guidelines issued by the Governing Council of the Institute. The institute is not governed by the UGC norms.

(c): Does not arise.

(e): In the matter of Rajat Bhatnagar &Ors. vs. UOI &Others [WP(C) 9012/2015], the Hon'ble High Court of Delhi has directed the Mewar University to conduct examinations.

(f): The Government has introduced Footwear Design & Development Institute (FDDI) Bill, 2017 in Lok Sabha on 14/03/2017 to declare FDDI as an Institution of National Importance (INI) so as to empower FDDI to grant degrees to its students.

\*\*\*\*\*